

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No.202/2017
IN
CP (IB) No. 01/Chd/CHD/2017**

In the matter of:

M/s Hind Motors Ltd.

...Respondent

Present: Mr. Kamal Satija, Advocate for the Liquidator.
Mr. Anil Kumar Aggarwal, Advocate for Mr. Ashish Mohan
Gupta, ex-Director respondent No.1.

CA No.202/2017

Affidavit in proof of service of the rest of the respondents has been filed by the Liquidator. Mr. Anil Kumar Aggarwal, Advocate for respondent No.1 submits that he will file Power of Attorney alongwith reply. The same be filed within three days and copy of the same be supplied to the learned counsel for the applicant. The rest of the respondents have been served but there is no representation from them and the issue of non-representation from other respondents shall also be taken up on next date . List the matter on 09.01.2018. The compilation of the information which has been supplied in CP (IB) No.3/Chd/CHD/2017 has been supplied to the learned counsel for respondent No.1. It is submitted by the learned counsel for the Liquidator that the same set of information is also needed in this case.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

December 13, 2017
arora